

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ORIGINAL APPLICATION NO. 557 OF 1992

Allahabad, this the 16th day of August, 1999.

CORAM : Hon'ble Mr. S. Dayal, Member(A)
Hon'ble Mr. S. K. I. Naqvi, Member(J)

Madan Mohan Prasad,
S/o. Shri Baldeo Prasad,
149-C Jatepur Rly. Colony,
GORAKHPUR Applicant

(By Shri B. Tiwari, Advocate)

Versus

1. Prescribed Authority under Section 15
Payment of Wages Act, Gorakhpur.
2. Union of India through the General Manager,
N.E. Rly., Gorakhpur.
3. F.A. & C.A.O.W., N.E.R., Gorakhpur.
4. Chief Works Manager(P),
N.E. Rly., Workshop
Gorakhpur.

..... . . Respondents

(By Shri Lalji Sinha, Advocate)

O R D E R (Reserved)

(By Hon'ble Mr. S. Dayal, Member(A))

This application has been filed by the applicant for setting aside the order dated 27-9-91 passed by prescribed authority under Section 20 (6) of Payment of Wages Act in case No. 73/89. Prayer has also been made for a direction to pay Rs. 16,100/- as claim of the applicant.

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2. We have heard Shri B.Tiware for the applicant, Shri S.K.Om holding brief of Shri Lalji Sinha for the respondents.

3. The applicant in this original application has claimed an amount of Rs.16,100/- by way of additional penalty @ Rs.100/- per day for wilful default in paying the directorate sum within the period allowed by the authority.

4. It is now settled law that the case is under Payment of Wages Act and do not come under the purview of Central Administrative Tribunal. The case is, therefore, dismissed for want of jurisdiction. The applicant may seek redressal before a proper forum if so advised.


MEMBER(J)


MEMBER(A)

satya/